

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 1246/2016
CA NO.

CORAM:

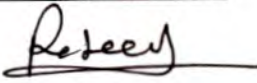

PRESENT: CHIEF JUSTICE M. M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY: Fugro Survey (India) Pvt. Ltd.
V/s
Punj Lloyd Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 433(e), 434 & 439(1)(b)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	RAJEEV K. PANDAY	Advocate	Petitioner	
②	VIVEK SINGH	"	"	"
③	Vikram Shek, Adv		Respondent	

ORDER

Learned Counsel for the petitioner state that notice under section 8 of IBC has not been issued to the respondent. It is now well settled that notice under section 8 of IBC is mandatory and the petition would be considered incomplete in the absence of issuance of such a notice. Learned counsel of the petitioner seeks and is granted two weeks' time to do the needful.

List of 25 of July 2017.


(CHIEF JUSTICE M.M KUMAR)
PRESIDENT


(SMT. DEEPA KRISHAN)
MEMBER (T)

Dated: 22-5-17
Kanta